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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 661/1997  
DATE OF ORDER : 17.8.1998

BETWEEN :

Srinivasulu ... Applicant

AND

1. The Director General Telecom.,  
(representing Union of India)  
New Delhi 110001.
2. The Chief General Manager,  
Telecommunications, A.P.,  
Hyderabad 500 001.
3. Telecom. District Manager,  
Mahabubnagar 509 050.
4. The Sub-Divisional Officer,  
Phones, Mahabubnagar 509 001. ... Respondents

Counsel for the Applicant - Shri C. Suryanarayana  
Counsel for the Respondents - Shri V. Bhimanna

CORAM :

The Hon'ble Shri H. Rajendra Prasad, Member (A)

ORDER

(per Hon'ble Shri H. Rajendra Prasad, Member (A))

Heard Shri C. Suryanarayana for the Applicant  
and none for the Respondents.

From the Counter affidavit filed by the Respondents nothing is clear as regards the facts of the case. The Counter affidavit is a very generalised statement and summing up of various judgements, fragments from which have been quoted without any apparent sequence or conclusion. There is not a single comment about this Applicant or his claim. This cannot

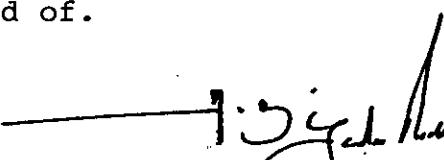
be accepted.

The retrenchment order is hereby quashed. It is mentioned that the Applicant has been reengaged, pursuant to the observations contained in the order dated 23.5.97. He shall continue to be so engaged. As regards the question of temporary status, followed by regularisation, this aspect has been recently dealt with by this Bench in a number cases of similar nature, e.g., OA No. 1258/97. It is for the Department to take a basic decision as to what exactly is to be done in respect of those casual mazdoors who are :

- (a) engaged by field-units in contravention of the instructions issued by their superiors; and
- (b) who are continuing to be engaged for miscellaneous works.

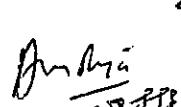
Thus the O.A. is disposed of with a direction that the case of the Applicant for a temporary status shall be considered at an appropriate time, when certain basic decisions, as required in all cases of this type, are taken by the Department in the light of our observations in O.A. 1258/97.

Thus the O.A. is disposed of.



(Rajendra Prasad)

Member (A)



DICTATED IN OPEN COURT

*9/9/98*  
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE *D A MASIR*

VICE-CHAIRMAN  
AND

THE HON'BLE MR.H. RAJENDRA PRASAD:M(A)

DATED: *17-8-1998.*

~~ORDER/JUDGMENT~~

M.A./R.A./C.A.No.

O.A.No. *661/97* in

T.A.No. (w.p.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

